

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**ORIGINAL APPLICATION NO.060/00488/2018**

**Chandigarh, this the 24<sup>th</sup> day of April, 2018**

...

**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)  
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

...

Dr. Harsh Batra, Principal, Government College of Education, Sector 20-D, Chandigarh, resident of H.No.275, Sector 12-A, Panchkula, aged about 58 years, (Category A).

**....APPLICANT**

**(Present: Mr. Sharad Aggarwal, Advocate.)**

**VERSUS**

1. Chandigarh Administration through its Education Secretary, Department of Education, Additional Deluxe Building, Sector 9, Chandigarh.
2. Director High Education, Chandigarh Administration, Deluxe Building, Sector 9, Chandigarh.

**....RESPONDENTS**

**ORDER (Oral)**

**HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-**

The main contention of learned counsel, at this stage, is that, although the applicant has moved representation dated 02.08.2017 (Annexure A-7), for redressal of her grievances, but no decision has yet been taken on it by the Competent Authority.

Having heard the learned counsel for the applicant, having gone through the record with his valuable assistance, after considering the entire matter and without expressing any opinion

on merits, lest it may prejudice the case of either side, during the course of further consideration of the matter, the main instant Original Application is disposed of with the direction to the Competent Authority amongst the respondents to decide the indicated representation, by passing a speaking & reasoned order and in accordance with law, within a period of two months from the date of receipt of a certified copy of this order.

**(P. GOPINATH)**  
**MEMBER (A)**

**(JUSTICE M.S. SULLAR)**  
**MEMBER (J)**

**Dated: 24.04.2018.**

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